

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

**RA/310/00011/2019 & RA/310/00012/2019 in OA/310/00326/2013
& OA/310/00436/2013**

Dated the 3rd day of May Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

RA 11/2019

- 1. R.Iyyappan
- 2. P.Arumugam
- 3. S.Velu
- 4. R.Shanmuga Ravi @ R.Ravi
- 5. V.Rajesh Kumar
- 6. R.Muthukumar
- 7. S.Suyambu
- 8. P.Ravithurai @ R.Ravi
- 9. S.M.Neela Raman

..Applicants/Applicants

By Advocate **M/s.N.Subramaniyan**

Vs.

- 1. Union of India, rep by its
Secretary to Government,
Dept. of Space, New Delhi.
- 2. Indian Space Research Organization,
rep by its Chairman,
Antariksh Bhavan, New BEL Road,
Bangalore 560 231.
- 3. Liquid Propulsion Systems Centre,
Mahendragiri rep. by its
Controller,
Valiamala P.O.,
Thiruvananthapuram 695 547.

..Respondents/Respondents

RA 12/2019

1. M.Kannan
2. S.Harikumaran Nair
3. P.Chandrasekaran
4. R.Arumugaperumal
5. S.Perumal
6. M.Subramanian
7. M.Jackson
8. L.Francis Ashok Gopu
9. P.Deva Asirvatham
10. I.Thangamani
11. C.Ponnuthurai

.. Applicants/Applicants

By Advocate **M/s.N.Subramaniyan**

Vs.

1. Union of India, rep by its
Secretary to Government,
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2. Indian Space Research Organization,
rep by its Chairman,
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rep by its Controller,
Valiamala P.O.,
Thiruvananthapuram 695 547.

.. Respondents/Respondents

ORDER (RA By Circulation)
(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicants in OA Nos. 326/2013 and 436/2013 have filed these RAs 11/19 and 12/2019 seeking review of the common order passed by this Tribunal in the above said OAs dated 20.12.2018.

2. These RAs are filed for correcting the errors apparent on the face of record and also contending that the finding of the Tribunal is patently erroneous and perverse as it has not properly considered the grounds raised as (a) to (b) in the OAs. The Tribunal has not considered the contention of the applicants that the scheme was not properly framed and the provision made in the scheme that the persons can be terminated with one months notice etc. is not correctly appreciated and liable to be reviewed.

3. We have gone through the pleadings and arguments made in these RAs. A review of the order can be made only if there is an apparent error on the face of record or any new facts which was not available at the time of hearing was brought out which materially changes the circumstances. Here the applicants have not brought out any apparent error or mistake in these RAs. A fresh appreciation of facts and circumstances is not expected in a Review Application. The above OAs were filed seeking to quash the scheme “gang labourers (employment for sporadic types of work) scheme of Department of Space 2012 dated 03.9.12. The scheme was framed as per order of this Tribunal in OA 455/09. We had anxiously gone through various

aspects of the OA Nos. 326/2013 and 436/13 and passed the order holding that there are no grounds to quash the scheme framed by the respondents. Accordingly the OAs were dismissed by a common order.

4. The applicants had not brought out any circumstance to have a review of the Tribunal's order dated 20.12.18.

5. Hence we hold that the RAs have no merits and are liable to be dismissed. Accordingly RA Nos. 11/2019 and 12/2019 are dismissed.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

03.05.2019

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